BANGALORE BENCH

Commercial Complex(8DA) Indiranagar Cangalore - 560 038

Dated : 27 MAR 1989

REVIEW	APPLICATION NO	(\$)10 &	11	/	89
IN APPLICA	ATION NOS. 1067	Ł	1069/88(F)			
•	W.P. NO (\$)				/	

Applicant (s)

Respondent (s)

Kum L. Sujaya & another V/a The Secretary, M/a Urban Development, New Delhi To & 4 Ora

- 1. Kum L. Sujaya
- 2. Shri K.D. Somaiah

(S1 Nos. 1 & 2 -

Upper Division Clerks
Govt. of India Text Book Press
T. Narasipura Road
Mysore - 11)

 Shri C. Sheshikentha Advocate Padmashree Mensions No. 25, Sempige Road Melleswaram Bangalore - 560 003

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STAX/INTERIORNER Review
passed by this Tribunal in the above said application(s) on 22-3-89

27.3-89

(E BEPUTY REGISTRAR

(TURTICION)

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATEDITHIS THE 22ND DAY OF MARCH, 1989

Hon ble Shri Justice K.S. Puttaswamy, Vice-Chairman Member (A) Hon'ble Shri P. Srinivasan,

REVIEW APPLICATION NOS. 10 & 11/1989

- 1. Miss Sujaya, D/o Late Lingaiah, 35 years, U.D.C. Govt. of India Text Book Press, Mysore-11.
- 2. Shri K.D. Somaiah, S/o. K.A. Davaiah, 32 years, U.D.C. Govt. of India Text Book Press, Mysore-11.

Applicant.

(Shri Shashikantha, Advocate)

- 1. Union of India, rep. by its Secretary, M/o Urban Development, North Block, New Delhi.
- 2. Govt. of India Text Book Press, Mysore-11. rep. by its Manager.
- 3. Smt. S. Chandrica
- 4. Shri A. Badrappan,
- 5. Shri Naseemuddin Mohammed.

Respondents.

(Repondents 3 to 5 are all majors working at the Govt. of India Text Book Press. Mysore-11.)

> These applications having come up for hearing to-day, P. Srinivasan, Hon'ble Member (A) made the following:

ORDER

These applications for review are delayed by 62 days DANG and the applicants have filed an Interlocutory Application (I.A. No.I) for condonation of delay.

- 2. We have perused I.A. No.I and heard Shri C. Shashikantha for the applicants. We do not find any sufficient cause for condonation of delay in filing this application This application therefore, deserves to be rejected on this score itself.
- 3. However, we have also heard Shri Shashikantha on the merits of the applications. What the applicants seek in these applications is a change in in the operative part of the order passed by us. There is no mistake apparent from the record to be corrected and no fresh documents have been produced. The applicants want us to alter the terms of our order so as to give them some further benefits of promotion. This is not a fit matter to be considered in review. If the applicants have any grievance regarding their seniority or other benefits arising out of their promotion in pursuance of our order, they are free to agitate the matter by way of a fresh application.

4. In view as above the applications are rejected at the stage of admission itself.

ADMINISTRATIL

ICE-CHAIRMAN

TRUE COPY

BANGALORE